

No. 10.— PETITION *for reversal of decree of separation*  
(See section 24)

In the (High) Court of  
To the Hon'ble Mr. Justice  
of

[or To the Judge

].  
The                                    day of  
The petition of  A.B. of

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SHEWETH

1. That your petitioner was on the                                    day of  
lawfully married to

2. That on the                                    day of                                    this (Hon'ble)  
Court at the petition of                                    pronounced a decree affecting the petitioner to the  
effect following to wit, —

[*Here set out the decree*]

3. That such decree was obtained in the absence of your petitioner, who was then residing at  
[*State facts tending to show that the petitioner did not know of the proceedings; and further, that had  
he known he might have offered a sufficient defence.*]

*or*

That there was reasonable ground for your petitioner leaving his said wife, for that his said wife  
[*Here state any legal grounds justifying the petitioner's separation from his wife.*]

Your petitioner, therefore, prays that this (Hon'ble) Court will reverse the said decree.

(Signed) A.B.

*Form of Verifications : See No. 1.*

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